

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

C. P. NO. 233/2000
in
O. A. NO. 899/1995

19

New Delhi this the 15th day of November, 2000.

HON'BLE SHRI JUSTICE ASHOK AGARWAL, CHAIRMAN

HON'BLE SHRI S.A.T.RIZVI, MEMBER (A)

S.K. Mehta S/O Sai Dass Mehta,
C/O Satguru General Store,
Village Mubarakpur Dabbar,
P.O. Rani Khera,
Delhi-110081.

... Applicant

(By Shri R.K.Ahuja, Advocate)

-versus-

1. Shri Vinod Sharma (Present)
2. Shri Rakesh Chopra (Previous)
Divisional Railway Manager,
Northern Railway, DRM's Office,
Paharganj, New Delhi.

... Respondents

(By Shri B.K.Agarwal, Advocate)

O R D E R (ORAL)

Shri Justice Ashok Agarwal :

Heard the learned counsel. In our view, the order passed by the Tribunal on 24.8.1999 in OA No.899/95 has been duly complied with. Nothing, therefore, survives in the present contempt petition. If applicant has any claim surviving, he will be at liberty to institute a fresh OA, if he is otherwise entitled in law.

2. Present contempt petition, in the circumstances, is dismissed. No costs.

(S.A.T.Rizvi)

Member (A)

(Ashok Agarwal)
Chairman

/as/